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Code Of Criminal Procedure (Punjab Amendment) Act, 1940 11 of 1940

[19 June 1940]

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An Act to amend the Code of Criminal Procedure, 1898, in its application to the Punjab

1. Short Title :-

This Act may be cited as the Code of Criminal Procedure (Punjab Amendment) Act, 1940.

2. Amendment Of Section 162 Of Act V Of 1898 :-

In sub-section (2) of section 162 of the Code of Criminal Procedure, 1898, after the figure "1872" the following words and figures shall be deemed to be added, namely:-

"or to affect the provisions of section 27 of that Act".